

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.106

IA(I.B.C.)/1401(CH)2023

In

C.P. (IB)/267(CH)2018 IBC

IN THE MATTER OF:

Modi Distillery

...Petitioner-Operational Creditor

Versus

Jai Bhole Nath Enterprises Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 23.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant

: Mr. Karanveer Jindal, Advocate

ORDER

IA(I.B.C.)/1401(CH)2023

This is an application under Section 60(5) of IB Code filed by the Liquidator seeking extension of liquidation period. Having regard to the facts and circumstances explained in the application, the present application is allowed and the liquidation period is extended w.e.f. 05.06.2022 till 04.06.2024. The counsel has submitted that the application could not be filed earlier as the liquidator was subjected to illness as with episodes of Vertigo for two/three times in the month May, 2022. He remained under

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treatment of eminent ENT surgeon (ex-head Christian Medical College and Hospital) at Ludhiana after diagnosed with disease as Benium Paroxysmal Positional Vertigo with Acute Otitis Media. It was not possible to move and read properly. The medical records would be placed on record, if so directed by this Hon'ble Tribunal. The additional affidavit is taken on record. Thus, IA(I.B.C.)/1401(CH)2023 is allowed.

Sd/-
(DR. PSN PRASAD)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

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23.01.2024